

- (ii) Review by the Government of the working of the above company. [Placed in Library, [See No. LT-3380/61].

**REVISION APPLICATIONS (PROCEDURE) RULES**

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** Sir, on behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of the Revision Applications (Procedure) Rules, 1961 published in Notification No. G. S. R. 1171 dated the 23rd September, 1961, under sub-section (2) of section 28A of the Indian Boilers Act, 1923. [Placed in Library, See No. LT-3381/61].

**NOTIFICATIONS UNDER DELHI SHOPS AND ESTABLISHMENTS ACT AND EMPLOYEES' PROVIDENT FUNDS ACT.**

**The Deputy Minister of Labour (Shri Abid Ali):** Sir, I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. F. 20 (6) |61-Lab. (i) published in Delhi Gazette dated the 14th September, 1961 making certain amendments to the Delhi Shops and Establishment Rules, 1954, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954. [Placed in Library, See No. LT-3382|61].

- (ii) Notification No. G. S. R. 1382 dated the 18th November, 1961 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amendment to Schedule I to the said Act. [Placed in Library, See No. LT-3383/61].

12.21 hrs.

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) In accordance with the provisions of rule 125 of the Rules

of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Maternity Benefit Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 20th November, 1961.'

(2) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961 agreed without any amendment to the Coffee (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961.'

(3) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Apprentices Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961.'

(4) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Assam Municipal (Manipur Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 23rd November, 1961.'

(5) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return

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herewith the Voluntary Surrender of Salaries (Exemption from Taxation) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(6) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Succession (Amendment) Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1961.'

(7) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Air Corporation (Amendment) Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1961.'

(8) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1961, agreed without any amendment to the Industries (Development and Regulation) Amendment Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961.'

#### BILLS PASSED BY RAJYA SABHA LAID ON THE TABLE

**Secretary:** Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Indian Succession (Amendment) Bill, 1961.

- (2) The Air Corporations (Amendment) Bill, 1961.

#### ARREST OF A MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 1st December, 1961, from the Judicial Sub-Magistrate, Trichur:—

"Shri K. K. Warrior, Member, Lok Sabha, was arrested and produced before me today, the 1st December, 1961 at 11:30 A.M. A case under sections 143, 145, 147, 341, 353 and 447 read with sections 109 and 117 of Indian Penal Code was registered against him at Trichur Cusba Police Station and he was arrested at 7:30 P.M. on 30th November, 1961. He has been remanded to custody for seven days pending investigation at the Special Sub Jail, Viiyyur."

12.24 hrs.

#### STATEMENT RE: FUNCTIONS AND ACTIVITIES OF THE STATE TRADING CORPORATION OF INDIA

**The Minister of Commerce (Shri Kanungo):** Sir, this is a long statement. May I be permitted to lay it on the Table?

**Mr. Speaker:** Yes.

**Shri Kanungo:** Sir, I lay the statement on the Table. [Placed in Library, See No. LT-3386/61].

**Mr. Speaker:** Copies will be made available in the Notice Office; hon. Members who want them may have it from there.

12.24 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satyanarayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House for the week commencing